

DISTRICT AND SESSIONS COURT DIU

**CIRCULAR
(06.04.2020)**

In view of the directions of the Central Project Coordinator, Bombay High Court, on the issue of outbreak of Novel Corona virus (COVID-19), henceforth, the V.C. unit is set up in V.C. Room No.04 of the District & Sessions Court, Diu, purely for the purpose of remand and hearing on urgent matters from Tuesday, 7th April, 2020 between 12.00 and 02.00 p.m. till further order.

All the Judicial Officers on urgent matters of hearing and remand duties shall attend work exclusively on V.C. from the Room No.04 of the District & Sessions Court, Diu and all the Parties/Advocate shall attend the matters by installing "Vidyo" software on their Computer or Smartphone.

The Advocates shall email the application for urgent hearing to the official email id of District Court, Diu i.e. **dtcourt.diu-dd@nic.in**. The advocates shall mention their bar council enrolment registration number in the application and shall also attested a soft copy of their self photo ID.

If the Judicial Officers allows the application the office of the District Court shall communicate the date / time and V.C. Link / PIN for hearing through Video Conferencing to the concern Advocates / Parties on their email ID. Once, click that link it will connect to the video conferencing session upon the Office of the District Court, specifying the date and time, the applicant's Advocate shall give notice of the instant matters and serve a soft copy of the application on the respondents.

Note:- All litigants, their Advocates to take note that whenever the Hon'ble Principal District & Sessions Judge, Diu will be sitting at Daman, they will have to make applications on link of Daman Court with the help of DSA Diu

No.: PD&SJ/DIU/Admnin./2020/123
Date: 06.04.2020

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(V. P. Patkar)

Principal District & Sessions Judge,
Diu.

Copy to:-

- 01] The Civil Judge (SD) & Chief Judicial Magistrate, Diu.
- 02] The Government Pleader, District & Sessions Court, Diu.
- 03] The Public Prosecutor, District & Sessions Court, Diu.
- 04] The Assistant Public Prosecutor, District & Sessions Court, Diu.
- 05] The President/Secretary, Bar Association/Diu Bar Association with a request to convey the contents of this circular to their litigants.
- 06] The Superintendent (Jail), Sub-Jail, Amreli.
- 07] The SHO, Diu/Costal Vanakbara, Diu.
- 08] The Superintendent, Remand Home, Rajkot.